

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI MAHAVIR PRASAD, JUDICIAL MEMBER**

**ITA No. 2447/Del/2019
Assessment year 2015-16**

Shri Gagan Gupta, F-4/6, Model Town-II, New Delhi – 110009 (PAN: AFIPG8552L)	vs	Income Tax Officer, Ward - 36(4), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri Pranshu Singhal, CA
Respondent by: Shri M. Baranwal, Sr. DR**

Date of hearing : 27.01.2021

Date of pronouncement : 27.01.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-12, New Delhi dated 06.12.2018 and pertains to assessment year 2015-16.

2. The assessee, vide his letter, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute

relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 27th January, 2021.

Sd/-

**(MAHAVIR PRASAD)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar